

Light/Heavy Industries in backward areas

1444. SHRI B. SATYANARAYAN REDDY: Will the Minister of INDUSTRY be pleased to state:

(a) the details of heavy/light industries set up in the economically backward areas in the country during the Sixth Plan period, State-wise;

(b) the names of backward areas in the country, State-wise where no heavy or light industry has been set up at all; and

(c) the steps being taken by Government to set up industries in the backward areas during the Seventh Plan period?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b) The State-wise break-up of the number of Letters of Intent (LOI) Industrial Licences (II.) and DGTD registrations issued for setting up industries in the backward areas during the years 1980 to 1985 (up to March) is given in the attached statement [See Appendix CXXXVI, Annexure No. 20]. The details such as name of undertaking, location, item of manufacture etc. are published by the India Investment Centre in their "Monthly News letter", copies of which are available in the Parliament Library.

(c) Setting up of industries in any particular district/area is the primary concern of the State Government concerned. The Central Government supplements their efforts through various fiscal concessions and subsidies, available for setting up industries in backward areas.

Remuneration of Public Sector Staff

1445. PROF. C. LAKSHMANNA: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government propose to increase gross remuneration of public sector staff to Rs. 10000/- per month; if so,

whether integrated policy would be framed to cover all staff; and

(b) whether Government propose to make appointments to jobs of Rs. 4000—5000 and whether the UPSC would be involved in selections?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) Government is the appointing authority for all Board-level appointments including Chief Executives and Functional Directors in Central public enterprises. For full-time Board-level appointments in the pay range of Rs. 3000—5000, Government make appointments on the recommendations of the Public Enterprises Selection Board (PESB). There is no proposal to associate UPSC with such selections.

1446. [Transferred to the 10th December, 1985]

Drugs sold under loan licence

1447. SHRI MUKHTIAR SINGH MALIK: Will the Minister of INDUSTRY be pleased to state:

(a) how many drugs are being sold under loan licence arrangements by Cadila, Alembic, Ranbaxy, Cipla and Unichem; and

(b) whether permission to utilise loan licences was obtained from Government and if not, what action Government propose to take against the companies for violations of Rules and Regulations?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS (SHRI R. K. JAICHANDRA SINGH): (a) and (b) Permission to produce drugs under loan licence arrangements is granted by the State Drug Controllers and as such this information is not available in this Department.